

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO. 060/01266/2017

Chandigarh, this the 13th day of December, 2017

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Parvinder Kumar (HRMS No. 198407460) aged about 55 years son of Sh. Roshan Lal Garg, presently working as D.M. (NOW BB & IN), BSNL Co, New Delhi, permanent resident of H. NO. 499, Street No. 2, Dashmesh Avenue, Haripura Road Sangrur, Punjab (Group-A).

....APPLICANT

(Argued by: Shri Daman Dhir, Advocate)

VERSUS

1. Union of India through its Secretary, Department of Telecommunications, Ministry of Communications, New Delhi having its office at Sanchar Bhawan, 20, Ashoka Road, New Delhi-110001.
2. The Director (HR)-Cum-Disciplinary Authority, Bharat Sanchar Nigam Limited, Sanchar Bhawan, 20, Ashoka Road, New Delhi-110001.

....RESPONDENTS

ORDER (Oral)

JUSTICE M.S. SULLAR, MEMBER (J)

Having argued the matter for some time, when this Court was not inclined to entertain this Original Application (OA), at this initial stage of serving the impugned charge-sheet, then the learned counsel intends to withdraw the main O.A. to enable the applicant to file fresh O.A. at subsequent appropriate stage.

2. Therefore, the O.A. is dismissed as withdrawn with the aforesaid liberty, as prayed for.

3. Needless, to mention here that since the impugned charge-sheet (Annexure A-1) was served on the applicant on 17.5.2017, so the Disciplinary Authority is directed to complete the entire process of enquiry within a period of six months from the date of receipt of a certified copy of this order, provided the applicant fully cooperate with the inquiry proceedings.

4. Copy Dasti, as prayed for.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 13.12.2017

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